

MR. SPEAKER: On the 50th anniversary of the historic event, the House would like to pay homage to the memory of the martyrs of the Indian National Army. The people of India recall and shall recall in future their sacrifice with pride and great gratitude. Let us please stand in silence for few moments in the memory of the martyrs.

12.25 hrs.

*The Members stood in silence for two minutes.*

[Interruptions]

MR. SPEAKER: Please take your seats.

12.27 1/2 hrs.

ANNOUNCEMENT OF SPEAKER  
SITTING OF LOK SABHA ON 29TH AND  
30TH MARCH, 1994

**Sitting as Lok Sabha on 29th and 30th  
March, 1994.**

[English]

MR. SPEAKER: Hon. Members, I have to inform the House that at the meeting of Leaders of Parties/Groups, it has been decided that the House may sit on Tuesday the 29th and Wednesday the 30th March 1994, to discuss the final act embodying the results of the Uruguay round of multilateral trade negotiations.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Yesterday, when we were discussing about the proposed sittings of the House on 29th and 30th March, 1994, we did not have the informa-

tion in respect of the G-15 summit Meeting which is going to take place in Delhi on 28th and 29th March 1994. The prime minister and the other concerned Ministers will be busy with the G-15 summit meeting on these days. We have already welcomed the decision to have the sittings of the House on 29th and 30th March 1994. It may please be considered whether a little adjustment in the dates is necessary. Other wise, if these dates were to be accepted without any change, would it be all right if the Ministers who are involved in the G-15 summit meeting were to be absent from the deliberations here? If this is not acceptable, some adjustment in the proposed dates may be necessary.

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): MR. SPEAKER, Sir, I think that the proposed sittings of the House on 29th and 30th were fixed on the advice of all of us. The meeting mentioned by Shri Shukla was fixed quite earlier. During discussion the presence of hon. Prime Minister and commerce Minister would be needed, but Shuklaji has not told about the alternative proposal in this regard?

SHRI VIDYACHARAN SHUKLA: Mr. Speaker, Sir, I have told that at the time of the meeting I had no information to this effect and I think that the same was not with the hon. Leaders of opposition at that time. I got this information today and so I am bringing it to your notice. The presence of commerce Minister and other Ministers will be essential during the meeting, so it is better if dates of the proposed sittings of House could be adjusted. Otherwise the debate will be held on the these dates fixed earlier and Ministers will attend the House when they will get time. It was essential to inform the House in order to avoid any

interruption on this issue at the time of discussion and to make the debate useful.

SHRI ATAL BIHARI VAJPAYEE: What is your suggestion?

[*English*]

MR. SPEAKER: I am at a loss to come to any conclusion.

[*Translation*]

SHRI CHANDRA SHEKHAR (Ballia): Mr. Speaker Sir, this ordinary announcement by the Minister of Parliamentary Affairs, reveals that where we have reached. You are the speaker and I would like to make a humble request that in the history of Parliamentary system there never had been an incident of postponing the special session of the House for receiving people from 10 or 15 countries who are coming to attend a meeting. I would like to know whether was not it possible to request them to come one or two days later or earlier? Are we so much helpless and can be compelled to postpone the session for anyone visiting the country... (*Interruptions*)

I would like to tell that it is not an ordinary thing. It cannot be taken lightly. You will not find any example in the world history that for convenience of foreigners the already fixed sittings of parliament were postponed after its announcement in parliament. If it was to be done, you should have been told by the Minister of Parliamentary Affairs not to make announcement in the House in this regards. I would have no objection if it would have been discussed with other leaders because such discussion could not be fruitful. But I know and would like to tell that it depends upon your decision that glorious traditions of parliament, nation-

al self respect and dignity would be observed correctly.

SHRI VIDYACHARAN SHUKLA: Mr. Speaker, Sir, it is a very strange thing. Hon. Chandra Shekhar know it very well that we had no information about it at the time of deciding the sittings of the House for 29th and 30th of this month. (*Interruptions*)

When these dates were fixed the position was different altogether. The dates for G-15 meeting were fixed later. G-15 meeting was decided quite earlier but I was not having information to this effect, otherwise this matter could be decided then and there. We can decide today that in place of 29th and 30th the sittings of the House can be held on 30th and 31st of this month. It could also happen that (*Interruptions*)

SHRI CHANDRA SHEKHAR: Mr. Speaker, Sir, only God save the country if the Government is in such a shamble. The Minister of Parliamentary Affairs was not knowing about the G-15 meeting which was being discussed for the last fifteen days. Was the Government sleeping for the last fifteen days. (*Interruptions*)

SHRI VIDYACHARAN SHUKLA: At that time we had proceeded on leave and I noticed this point today itself (*Interruptions*)

SHRI SHARAD YADAV: (Madhepura): Sir, you have convinced several meetings and Shuklaji's calculation is strange. Chandra Shekharji has pointed out correctly that being the Minister of Parliamentary Affairs, you had no information about arrival of people from other countries for G-15 meeting. You can say that the point was forgotten but how you can be so careless to have no information about it. I think that you are a busy person and have so many duties to perform. He has to telephone M.Ps to join

his party. This task is also obstructing his work and thus he remains busy. (*Interruptions*)

You are providing this point. I was remembering the anger of hon. Nirmal Da on mentioning the 31st of this month for sitting of the House.

Sir, the Minister of Parliamentary Affairs is getting a very little time for this work as he remains busy with so many other tasks. While in the House he keeps on thinking about them. Otherwise he would not have committed such a mistake.

Yesterday you, yourself were telling that the matter should be taken up on 31 instead of 29-30 and it is Good Friday on the 31st March. You know it very well that there was much uproar over 31st. In spite of protests made by our hon. Christian members you have forgotten and again you are telling that it should be taken up on 31st (*Interruptions*)

SHRI VIDYACHARAN SHUKLA: This allegation is totally wrong I did never propose to hold discussion. It was proposed by you .... (*Interruptions*). This date was fixed in your presence.....(*Interruptions*). We are prepared to hold discussion on already fixed date. It need not any change. I have not suggested any change at all. I have only drawn the attention of the Government to the probable difficulty.

Mr. Speaker, Sir, So far as my business is concerned, I would like to be state that I am less busy than the hon. Member is. Rather he himself is too much busy now a days in hemming in other people, what for, I don't know. No such action has been taken from our part. I do my job peacefully in my chamber but this is the work of Shri Shared Yadav to run about.

SHRI SHARAD YADAV:- Mr. Speaker, Sir I have an old acquaintance with hon. Shri Shukla and I know that he does not pay attention in his official duties. But in his political affairs. I do not state that he is closely associates with our hon. members of parliament but he is involved in other multifarious affairs. I want to suggest that extra curricula should be stopped because it is not in the interest of our country. You are now holding a good office, therefore, you should bring about a slight change in your attitude and in keep yourself busy in your own business rather in extra curricula. Had he been mindful of his own business, he might have not forgotten this such.

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sir, regarding the special meeting of the parliament you have announced the dates of 29th and 30th. What the hon. Minister of parliamentary affairs has stated is very objectionable. I would not like to reiterate what Shri Chandra Shekhar and Shri Sharad Yadav have stated in this regard. But we were continuously raising the issue about the casual manner of the hon. Minister of Parliamentary Affairs regarding the business of this august House. (*Interruptions*)

[*English*]

SHRI SRIBALLAV PANIGRAHI (Deoghar):- There should not be any further debate on this on the floor of the House. You can decide it in your chamber and announce it tomorrow.

[*Translation*]

SHRI NITISH KUMAR:- As Shri Sharad yadav has stated now that the hon. Minister keeps himself busy in some other activities and Shri Vidyacharan Shukla actually wants that the people of his culture may grow more

and more in this country. Therefore, Mr. Speaker, Sir, we strongly oppose his proposal. The House must sit on the 29th and 30th. There should be no alternation at all. The Hon. Prime Minister may attend the conference, but he may come in the House for some time on the 30th. I therefore, would like to state that there should be no change about the dates of the sittings of the House on 29th and 30th as announced earlier.

MR. SPEAKER:- But the problem is that so many dates have been changed in this regard. Earlier it was decided that the discussion would be held on the 19th, later on it was also changed in to the 28th and the 29th. Again we have also changed those dates. Therefore it seems very awkward to me. Whatever Shri Chandra Shekharji has told in this respect, that is correct. It would have been better if such awkward situation should have been averted. I feel that we should strictly adhere to the dates of the 29th and the 30th as announced earlier.

[*English*]

And probably it is the joint responsibility of the Ministers to take care of this. Some Ministers will remain here and some others will be attending it. I hope that the Government will accommodate it. Let us try to avoid one thing.

[*Translation*]

The second thing is whenever you attend the sittings of the committee, you should come with full authority and complete information. The practice of speaking something in untoward which is not related with the business of the sitting and taking up other subjects, is not a healthy practice. Avoid it, it creates problems. [*Interruptions*]

SHRI-NIRMAL KANTI CHATTERJEE

(Dum Dum):- Sir just one point, yesterday, we had discussed this matter and we suggested that instead of fragmenting the general discussion on the Budget for the second leg of this session, if they are agreeable now to have it extended till 31st, then we can have three days and conclude that. I am just reminding you.

MR. SPEAKER: It is not acceptable to others.

[*Translation*]

SHRI HARIN PATHAK (Ahmedabad):- Mr. Speaker, Sir, we have brought up the resentment of the people of Gujarat in to the notice of the House, Whenever the statements regarding the completion of Narmada project of the hon. Ministers have come here just two days ago the hon. Minister of Environment has decided to send a team here under pressure. That team will visit Gujarat and decide whether the dam will be constructed or not and whether the environmental problem has been solved or not. Through your permission last week. I had raised the question that the issue of Narmada dam is our existence [*Interruptions*]

MR. SPEAKER: Whether you will raise this issue every day? [*Interruptions*]

SHRI HARIN PATHAK: Here the assurance is given that the Narmada dam will certainly be completed and the Government will not step down. In the wake of such assurances the environmentalists rush to the office of the hon. Minister and he states under pressure that the height of the dam will be reduced and soon after reaching an agreement with the environmentalists he says that a team will be sent there to look into the matter. The resentment of the people of Gujarat erupts with agitation... [*Interruptions*]. The Government say in the House that the

project will be completed within the stipulated time on the basis of the decision of the Tribunal and there will be no compromise with anybody. On the other hand the Government makes agreement with the environmentalists from the back door and thus the Government is playing a game with the life of the people of Gujarat. Therefore, the public of Gujarat is unhappy with it and they have resentment therefore, the Government should not play any game with the people of Gujarat under pressure. Sometimes the Government stop taking loans from the World Bank. It does not clear what the Government intends to do. I would like to suggest that the team should be called back. The Government had assured in the august House that a team would be sent within 48 hours which will investigate the matter at spot and submit its report within 48 hours. Sometimes the hon. Minister calls it a National project (*Interruptions*)..... Our life is at stake here. Therefore, don't play any game with us.

MR. SPEAKER:- What is the game being played with? (*Interruptions*)

MR. SPEAKER:- If you do not want reply I would like to ask the hon. Minister to take his seat.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA):- Mr. Speaker, Sir, the allegation being levelled by the hon. Member are baseless and false. In Gujarat the congress party is in power (*Interruptions*)

SHRI ATAL BIHARI VAJPAYEE (Lucknow):- Mr. Speaker, Sir, Which allegation is false. Has the hon. Minister of Forests and Environment not decided to send a team there? ..... (*Interruptions*) ..... You

are misquoting. How the allegations are wrong?

SHRI VIDYACHARAN SHUKLA:- It has been alleged that the Government is playing with the people of Gujarat from the backdoor:- This allegation is totally wrong (*Interruptions*). It is our intention to safeguard the interest of the people of Gujarat. We are rather more concerned, than they are (*Interruptions*).

MR. SPEAKER:- If you do not want to listen him, the hon. Minister will not speak.

SHRI VIDYACHARAN SHUKLA:- It is a good project keeping in view the development and progress of the state and I support it. It should not be dragged in to politics.

It is totally wrong to say that the Central Government is becoming impediment in it. Neither there is any back door nor the Government have any ulterior motive. The schedule of the Sardar Sarovar Dam will not be affected by the visits of any team (*Interruptions*). The height of the dam cannot be changed until the Government of Gujarat agrees to it. The opposition party may make uproar over it, but the people of Gujarat understand it as to who is safeguarding or who can safeguard their interests.

SHRI ATAL BIHARI VAJPAYEE :- We are also concerned with the interests of the people of Gujarat. Why was a decision to send a team, taken?

SHRI VIDYACHARAN SHUKLA:- Making uproar over this issue will be of avail. The facts are there. There has been no change in the stance of the Government. I would like to tell the hon. Members again that there has been no change at all in the statement made

by the Government earlier. We adhere to our earlier stand.

[English]

MR. SPEAKER:- Please do understand that Government has to take all people with them.

SHRI BASUDEB ACHARIA (Bankura): Sir, students and youths of West Bengal have been holding Dharna since yesterday and they will court arrest today to press for their demands. Their and our demand is that there are certain important projects like Ek Lakhi, Bharghat, Digha-Tamlok, Howrah-Amta, doubling of Khana Santia, Shantipur Navdeepdham, gauge conversion and electrification of Adra-Midnapur and Bankura-Damodar River Railway which are not taken up by the Government.

12.46 hrs.

(MR. DEPUTY - SPEAKER *in the chair*)

Mr. Deputy-Speaker, sir, this Ek Lakhi Baluraghat project is a very important project in the state of West Bengal, which will connect the district headquarters where there is not a single inch of railway line and it will connect the Eastern region also.

In the last year's Budget a sum of Rs. 1 crore was sanctioned for that project and not a single paisa was spent. This year it has been reduced to only Rs. 1,000.

Similar is the fact of Howrah-Amta project. That particular project was inaugurated by late Shrimati Indira Gandhi in 1972. It is also a very important project. Last year a sum of Rs. 1 crore was sanctioned but not a single paisa was spent and this year it has been reduced to Rs. 1,000 only.

Similar is the case of Digha-Tamlok project and doubling of Khana-Santia and Shantipur-Navdeepdham railway line which is just 10 kms. only. Sir, this is nothing but a discrimination against the state of West Bengal.

In the whole Eastern region, i.e. Bihar, Orissa and West Bengal, although a sum of more than Rs. 1,000 crores has been allocated for gauge conversion but not a single paisa has been spent in the state of West Bengal. That is why the youths of West Bengal had observed 12 hours rail-roko on 26th of February.

Our demand is that sufficient allocation for the important projects like Ek Lakhi Baluraghat, Digha-Tamlok, Howrah-Amta, doubling of Khana Santia, Shantipur Navdeepdham, Gauge conversion and electrification of Adra-Midnapur and Bankura-Damodar River Railway should be made. The Government should consider their demand as these are all important projects and sufficient allocation should be made for all those project. This is the demand of the people of West Bengal and I would like the Minister of Parliamentary Affairs to react to this. (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): The hon. Member has just now raised the issues concerning the railways in the Eastern Sector. I would just like to mention here that we had a long discussion on the Railway Budget. There will be some more time available to the house to discuss matters relating to railways and I expect that the hon. members can take up the issues during that time- but not like this any time

they want- so that the Railway Minister can appropriately react. (*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): The hon. Minister does not realise the intensity of dissatisfaction in West Bengal and the other states. [*Interruptions*]. The Railways will stop running. Their coal movement will be stopped. It is an unusual thing. They do not come here to sit on Dharna on a regular basis. People are so agitated; you must appreciate that point. Those people have come here to sit on *Dharna*. (*Interruptions*)

MR. DEPUTY-SPEAKER: Please get back to your seats. (*Interruptions*)

MR. DEPUTY-SPEAKER: When the chair is standing the custom is that hon. Members should resume their seats. Please resume your seat.

SHRI BASUDEB ACHARIA: Sir, you can also direct the Government from the chair.

[*Translation*]

SHRI SURYA NARAYAN YADAV (Saharsa):- Mr. Deputy Speaker, Sir, the Panchayat Raj Act was enacted here but the State Governments have started framing their own Acts. In Bihar I would like to state that the Government of Bihar had amended the Panchayat Raj Act in which it has provided the right of suspension and termination of any employee from his services with immediate effect. Such jungle act has been framed and all the officers of Bihar came here and when they were demonstrating they were Lathicharged and tear-gas shells were thrown on them. (*Interruptions*) This all is happening due to the jungle Raj there. The demonstrating people have demanded that the Government of India should interfere in

it and amend the Act and dismiss the Bihar Government. The Jungle Raj is there and the dictator is harassing to the employees. The employees have come here and they were demanding to dismiss the Government of Bihar and amend that law. I intended to bring it in to the notice of the Government. (*Interruptions*)

12.55 hrs.

#### PAPERS LAID ON THE TABLE

##### **Detailed Demands for Grants of the Ministry of Agriculture for 1994-95.**

[*English*]

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): I beg to lay on the table a copy of the Detailed Demands for Grants (Hindi and English Versions) of the Ministry of Agriculture for the year 1994-95. [Placed in Library, See No.LT-5580/94]

##### **Detailed Demands for Grants of the Ministry of Civil Aviation and Tourism for 1994-95.**

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): On behalf of Shri Gulam Nabi Azad, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English Versions) of the Ministry of Civil Aviation and Tourism for the year 1994-95. [Placed in Library, See No. LT-5581'94]

##### **Detailed Demands for Grants of the Ministry of Power for 1994-95**

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): On behalf of Shri